

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 102

CP(IB)No. 278/Chd/Pb/2023

IN THE MATTER OF:-

Rupinder Kumar

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 13.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate

For the RP : Mr. Aman Kampani, Advocate

**For the Union Bank
of India (creditor)** : Mr. Akant Kumar Mittal, Advocate

ORDER

Objections have been filed vide Diary No.03205/5 dated 05.04.2024. The same are taken on record. Response thereof, to the objections are stated to be e-filed by the Id. counsel for the petitioner as well as Id. counsel for the RP. Let the hard copies of both be filed during the course of the day. Let the matter be listed for arguments on 04.07.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)